

**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
AT CHENNAI**

O. A. No. 90 of 2015

**REPORT FILED BY
3rd RESPONDENT**

**M/s. P. SRINIVAS (828/1994).
N.K. PONRAJ (2263/2009).
R. PURUSHOTHAMAN(253/2011)**

COUNSEL FOR 3rd RESPONDENT

Mobile No. 94862 04469

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION NO.90 OF 2015 (SZ)**

IN THE MATTER OF :

The Zion Nagar Plot Owners Welfare
Association

... Applicants(s)

Versus

The Tamil Nadu, Pollution Control Board,
Chennai and others.

... Respondent(s)

WITH

Nandivaram Radha Nagar,
Residents Welfare Association

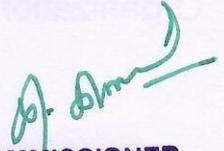
... Applicants(s)

The Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai and others

... Respondent(s)

**STATUS REPORT FILED BY NANDHIVARAM GUDUVANCHERI
MUNICIPALITY**

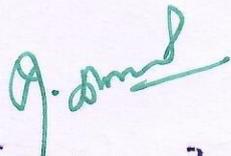
I, M.Ilamparithi, presently discharging my duties as Commissioner of the Nandhivaram-Guduvancheri Municipality, Chengalpet District, submit this status report as follows:


COMMISSIONER

**Nandhivaram-Guduvancheri Municipality
Chengalpettu District.**

1. It is submitted that the applicants have filed the applications in OA.No.90 of 2015 and O.A.No.104 of 2016, praying for close down the operation of dumping of garbage and Solid waste in Nandhivaram Lake, Zion Nagar and Radha Nagar lay outs and remove the already dumped waste and take action for not implementing the order passed by the Principle Bench of Hon'ble Tribunal in Appeal No 20 and 24 of 2011 dated 24.02.2012, along with an application of interim injunction.

2. It is submitted that a Joint Committee comprising of the District Collector, Chengalpattu, Tamil Nadu Pollution Control Board and Public Works Department & Water Resources Organization was constituted with direction to inspect the area in question and submit a report showing the present status along with the extent of legacy waste kept undisposed of and what is the action plan for removal of the garbage by the local authority and what is the action taken by the Pollution Control Board for non-implementation of the Solid Waste Management Rules, 2016 in that area and the status of acquisition of land for providing alternate dumping and Solid Waste Management Plant at Keerapakkam village and the status of the proposed micro compost units by the local authority for this purpose and if there is any violation what is the action taken including imposition of environmental compensation against the violators and whether any effective steps have been taken by the Public Works Department & Water Resources Organization to prevent further dumping of garbage in that area as

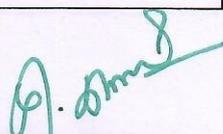

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Nandhivaram- Guduvancheri Municipality
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directed by this Tribunal and how effectively that was prevented by them.

3. It is further submitted that the solid waste collected by the sanitary workers and NGOs were taken to the Resource and Recovery Park at the 18th ward, located in Vallalar Nagar (S.F.No. 375/2-7, 376/A1, 403-B1-4, 421/B1-4, 448/A1, 404/4, 5 total extent is 1.40 acres) for segregation process from 15.09.2015 to upto September 2021 and now the legacy waste were transported to Kolathur Village for Segregated and Dumping. In this connection there is no dumping of solid wastes at Vallalar Nagar. Proposal for infrastructure development in Keerapakkam Village to implement the Solid Waste Management Rules, 2016 as per the directions of this Tribunal could not be carried out due to the interim orders in O.A. NO 272 of 2016. The Development is standing at the stage of erection of Windrow platform at the allotted site.

4. It is submitted that the Town Panchayat has complied with the following issues as mentioned against each.

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| 1 | Town Panchayat wanted 20 days of time for removal of 2983.81m ³ existing garbage in Resource and Recovery Park to Kolathur or any other place. They wanted permission from this Tribunal for | It is submitted that the then District Collector of Kancheepuram District has given permission to Nandivaram-Guduvancheri Town Panchayat, to remove |
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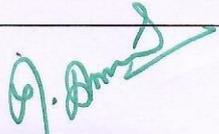
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| | cleaning the garbage from there. | legacy waste i.e 2983.81m3 existing garbage from Resource Recovery Park in Vallalar nagar to Kolathur in 2019-20. Now the Town Panchayat has cleared the wastes dumped at the said location and also has stopped dumping of fresh solid wastes at the Resource Recovery Park at Vallalar Nagar based on the orders of the Hon'ble National Green Tribunal (SZ) Chennai. |
| 2 | It is also mentioned in the report that infrastructure will be created within six months in keerapakkam village to implement the Solid Waste Management Rules, 2016 as per the direction of the Tribunal. | It is submitted that, Thiru.D.Harikrishnan, the then president of Keerapakkam Village Panchayat, has filed the case WP No.30155/2018 before the Hon'ble High Court of Madras to stop the infrastructure and development works taken by the Nandivaram-Guduvancheri |



COMMISSIONER

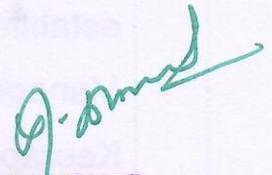
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| | | <p>Town Panchayat under SWM Special Fund, the said case is still pending. The Town Panchayat has already filed Counter Affidavit and the writ petition is still pending. Further O.A. No 272 of 2016 is also pending before this Honourable Tribunal and there is an interim order in the same as well.</p> <p>Once, the final order is passed, the allotted land in Keerapakkam village will be brought into use of Solid Waste Management to implement the Solid Waste Management Rules, 2016.</p> |
| 3 | <p>It is not known as to whether the proceedings of the District Collector, allotting land for establishment of Solid Waste Management Facility in SF no.99 of Keerapakkam Village has been given effect to and land handed</p> | <p>It is submitted that, the District Collector of Kancheepuram District has allotted 20 acres of land to Nandivaram-Guduvancheri Town Panchayat, at Keerapakkam for the</p> |


COMMISSIONER
Nandivaram-Guduvancheri Municipality
Chengalpattu District.

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| <p>over to the Town Panchayat.</p> | <p>implementation of Solid Waste Management in the proceedings of ROC No.33991/2011/B1 Dated 08.08.2016. The possession of land was handed over to Nandivaram-Guduvancheri Town Panchayat on 18.08.2016. However, the tender notification for further development in the said land has been challenged in WP No.30155/2018 before the Hon'ble High Court of Madras and O.A. No 272 of 2016 before this Tribunal and the same are pending till date.</p> |
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It is therefore prayed that this Hon'ble Tribunal may be pleased to record this Status and pass such further orders deem so fit the case and thus render justice



COMMISSIONER
Nandivaram- Guduvancheri Municipality
Chengalpattu District.

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VERIFICATION

I, M. Ilamparithi, Commissioner, Nandivaram-Guduvancheri Municipality, do hereby verify that the contents of above Paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 26th day of March, 2022.

3rd RESPONDENT.


COMMISSIONER
Nandivaram- Guduvancheri Municipality
Chengalpattu District.